

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



Cont. A 8/2018 in C.P. No. 77/425/NCLT/AHM/2015

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2018**

Name of the Company: Pinakin Kharwar  
V/s.  
Rudraksh Synthetics Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DIVYA PAPAIYAWALA	Adv. for Plaintiff		
2.	DHIREN R. DAVE	PCS	Respo	


**ORDER**

Advocate Ms. Divya Papaiyawala is present for the applicant. PCS Mr. Dhiren Dave is present for the Respondent

Learned lawyer appearing on behalf of the Applicant filed pursis with a request to withdraw the application.

The permission is granted.

Accordingly, Cont. A 8/2018 in CP 77 of 2015 is dismissed as withdrawn.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 19<sup>th</sup> day of September, 2018